SLP(C)No. 9729 OF 2002
ITEM No.37 Court No. 2 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9729/2002

(From the judgement and order dated 24/04/2002 in WP 5345/2001 of The HIGH COURT OF BOMBAY AT AURANGABAD)

DATTATRAYA Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS. Respondent (s)
(With Appln(s). for exemption from filing c/c of the impugned Judgment and permission to place addl. documents on record and directions and exemption from filing O.T. and with prayer for interim relief)

Date : 04/10/2002 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)
Mr. Naresh Kumar,Adv.

For Respondent (s)
Mr. S.C. Birla,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2
In view of the letter circulated, the matter is adjourned for four weeks.

.SP1

Sarita (Suneet Bala Sharma) @@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
Assistant Registrar @@
AAAAAAAAAAAAAAAAAAAAAA